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Reference Speech dated 9th March, 2015 by Hon'ble Mr. Justice Sunil Ambwani, Acting Chief Justice, Rajasthan High Court, on the eve of of transfer of Hon'ble Mr. Justice R.S. Chauhan to Karnataka High Court.

1. Hon'ble Judges of the High Court
2. Shri N.M. Lodha,
Advocate General, State of Rajasthan.
- ✓ 3. Shri Ashok Mehta
Chairman, Bar Council of Rajasthan.
- ✓ 4. Shri Manoj Sharma
President, Rajasthan High Court Bar Association,
Jaipur.
5. Shri Sanjay Vyas,
General Secretary,
The Jaipur Bar Association, Jaipur.
6. Members of the Bar.
7. Members of Judicial Services & officers of the Registry.
8. Mrs. Chauhan and other dignified family members.
9. Ladies & Gentlemen.

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We have assembled here to bid farewell to Hon'ble Mr. Justice R.S. Chauhan, who, on transfer, is leaving us to join the Karnataka High Court.

Justice Chauhan was born on December 24th, 1959, studied in USA and obtained High School Diploma and degrees of B.F.A. (Fine Arts) and B.A. (History) with first Division from Arcadia University, Glenside, PA (USA). He was awarded Gold Medal in BA (History). After doing LL.B. from Delhi University, Delhi, he was enrolled as an Advocate on 13th November, 1983. He mainly practiced on criminal, constitutional and service law. He was panel

lawyer for various Departments of the Central as well as State Government including Rajasthan State Road Transport Corporation, Jaipur Development Authority, Rajasthan State Agriculture Marketing Board, Stamp and Registration Department, Income Tax Department, United India Insurance Company, Directorate of Revenue Enforcement (DRI), Central Excise and Customs Department, Western Railways, National Insurance Company and others. He was Editor-in-chief of The Rajasthan Criminal Cases from 1994 to 1996 and was Member of its Editorial Board from 1996 to 2004.

In the years he practiced law, Justice Chauhan exhibited great skill, diligence, intellectual sharpness and legal acumen. His success in profession and brilliant academic record was acknowledged in his elevation as a Judge of the Rajasthan High Court on 13.6.2005. During his tenure as puisne Judge, he had written and presented various papers and articles, and delivered lectures on many important legal topics in the Conferences/Seminars/Workshops. He was member of Rajasthan High Court Legal Service Committee; Member of Permanent Committee on Shishu Grah, Balika Grah, Kishore Grah, Centre for Rehabilitation of Mentally Retarded Women & Boys; Member, Board of Directors, "Partners in Law", a think-tank organized by the Swedish Embassy to provide legal advice to NGO's involved in social work in India; General Secretary, the Indian Association of Lawyers Jaipur Chapter; Life Member, the Indian Law Institute, New Delhi. He served as Legal Advisor to the Rajasthan Women's Commission.

Justice Chauhan apart from being an outstanding Judge, is a multifaceted personality with varied commitment to the cause of justice. He is known for his gentle manners; simplicity; generosity; punctuality and understanding of law. His judgments are supported by sound reasoning and detailed consideration of aspects of the case. He encouraged and guided many junior members of the Bar in the skills of legal practice. He maintained the high traditions in Court and set higher standards of judicial ethics. His judgments in all branches of law are simple, vivid and clear and bear the stamp of his remarkable intellectual excellence and judicial wisdom.

Justice Chauhan has always given priority to quality in his work and dispensed justice with even hands with significant degree of humanity, and understanding of the human nature.

On the Bench, Justice Chauhan's fairness in conducting the cases has strengthened the trust of the people in the judicial system.

Justice Chauhan worked with me on Administrative side where he made tremendous contribution. He has always been helpful to his colleagues. I found him to be a gifted personality, full of confidence, conviction and compassion. He has displayed remarkable caliber and firmness to do complete and real justice. He has shown deep concern for providing speedy and qualitative justice for the poor, needy and downtrodden and weaker sections of the society. He took keen interest to make the people aware about the ADR mechanisms, especially Lok Adalat and Mediation. His significant role in the establishment of Museum with fine art

and paintings, in the High Court at Jaipur, is remarkable.

The contribution of Justice Chauhan on judicial side as well as in administrative matters is noteworthy. He discharged his functions in a manner which enhanced the reputation and image of the High Court, thereby raising the faith of people in judiciary. He has now been called to serve as a Judge of the Karnataka High Court. I am sure that Karnataka High Court will benefit from his rich experience, both as a lawyer and as a Judge. It will be our loss and the gain of the Karnataka High Court.

Justice Chauhan has made a place in the hearts of the people of Rajasthan. With his experience and wealth of knowledge, he will in no time make his presence felt in the State of Karnataka and reach new heights in the judicial hierarchy.

On behalf of my esteemed colleagues on the Bench and on my own behalf, I wish you and Madam Chauhan all the very best. May you rise high and bring laurels to yourself and the Rajasthan High Court.
